

11. K.C. Lenka
12. H.K.L. Bhagat

5, B.R. Mehta Lane
34, Prithwi Raj Rd.

Rs. 14,721/-
Rs. 4,69,680/-

Applications from foreign investors

2036. SHRI ANANTRAO DESHMUKH: Will the Minister of MINES be pleased to state:

(a) whether any state Government has sought the advice of the Union Government on dealing with applications from foreign investors seeking mining rights in an area of more than 25 sq. kms.;

(b) if so, the details thereof; and

(c) the response of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) and (b) A reference has been received from the Government of Andhra Pradesh seeking advice of the Central Government on dealing with applications seeking prospecting licences for areas in excess of 25 sq. kms.

(c) The matter is under consideration of the Government.

Asea Brown Boveri

2037. SHRI SRIKANTA JENA: Will the Minister of POWER be pleased to state:

(a) whether any proposal has been received by the Government from Asea Brown Boveri for the export of power equipment by modernising ACC Babcock acquired by them from the Board for Industrial and Financial Reconstruction by making India its export base;

(b) if so, the details thereof; and

(c) the decision taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (c) The rehabilitation package of ACC Babcock Limited (ABL) based on the offer of investment of Asea Brown Boveri (ABB) which has been prepared by the Industrial Development Bank of India (IDBI) envisages sales and services to utilities of Central and State Governments and Independent Power Producers and also as providing suitable opportunities for sourcing of components by ABB from ABL, resulting in exports. The proposal forwarded by IDBI, after some modification, is being supported by the Government of India and the matter is under consideration of BIFR.

Decentralisation of DOT

2038. DR. R. MALLU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to decentralise the Department of Telecommunications; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes Sir, Government proposes to give more powers to the field

units with the view to make them more competitive with private sector.

(b) The case is under consideration of the Government.

Export of Fruits and Vegetables

2039. SHRI SOBHANADREESWARA RAO VADDE: SHRI JAGMEET SINGH BRAR: SHRI YELLAIAH NANDI: DR. MAHADEEPAK SINGH SHAKYA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the export of fruits and vegetables have increased substantially during the current year;

(b) if so, the quantity and value of the fruits and vegetables exported to each country for the last two years till date;

(c) whether Government have decided to give several incentives for export of fruits and vegetables; and

(d) if so, the nature of incentives proposed to be provided in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b) Yes Sir, country-wise quantity & value of exports for the year 1993-94 are given in the enclosed statement-I and provisional value of exported fruits & vegetables from April to December 1994 is given in the enclosed statement-II.

(c) and (d) Agricultural and processed Food Products Export Development Authority under Ministry of Commerce is providing financial assistance for its schemes besides other developmental activities for export promotion of specific fruits & vegetables in identified countries, organising buyers sellers meet for business interaction, providing assistance for participating in exhibitions and tours etc. in foreign countries.

STATEMENT I

Export of Fruits and Vegetables for the year 1993-94

Source: APEDA/DGCIS, Annual Vol. Product Group: Fruits and Vegetables

Country	Qty in tons.	Value in Rs. Lakhs
U.A.E.	141715.344	9163.273
Bangladesh	104925.653	5108.001
Malaysia	56061.976	3407.600
Saudi Arabia	38555.796	3324.460
Singapore	36345.055	2747.731
Sri Lanka	39552.042	2652.253
U.K.	6893.765	2303.168
Spain	1095.863	1096.826
Germany	1473.158	1051.611
Kuwait	8852.722	967.138
Bahrain	10117.716	896.982
France	854.581	810.738
Netherlands	1482.924	794.610
Greece	621.070	679.084

Country	Qty in tons.	Value in Rs. Lakhs
U.S.A.	923.256	420.031
Mauritius	6860.622	404.615
Qatar	4637.249	377.266
Egypt	227.025	295.990
Denmark	217.538	197.120
Pakistan	3273.541	179.931
Italy	217.310	166.216
Canada	651.126	136.694
Oman	1301.582	125.414
Israel	205.861	124.571
Maldives	1137.706	122.820
Switzerland	394.525	109.455
Russia	373.039	96.955
Jordan	112.850	88.174
Nepal	3001.317	82.001
Australia	479.854	70.852
Portugal	84.612	64.386
Belgium	195.906	61.709
Austria	67.638	51.219
Hong Kong	751.919	49.408
Norway	50.900	45.367
Japan	486.528	44.109
China	168.273	42.682
Netherland Antilas	52.254	31.828
Ireland	29.000	24.334
Yamen Arab Republic	179.648	23.961
Seychelles	190.000	15.409
Tunisia	10.000	14.650
Lebanon	10.000	13.446
Mozambique	117.410	9.049
South Africa	112.076	7.981
Chad	37.200	7.080
Indonesia	59.350	6.594
Turkey	20.000	5.316
Other Country	16.142	4.635
Finland	15.066	4.549
Sweden	22.322	2.954
Reunion	50.000	2.736
Tanzania	7.242	2.506
Kenya	16.595	2.291
Ukraine	8.074	1.166
Tonga	4.271	0.508
New Zealand	1.500	0.391
Congo	1.288	0.300
Nigeria	1.000	0.217
Mali	0.232	0.079
Brunei	0.120	0.064
Zambia	0.250	0.058
Thailand	0.283	0.041
Cameroon	0.300	0.036
Vietnam	0.700	0.030
Somalia	0.835	0.023
Mexico	0.100	0.020
Mongolia	0.092	0.019
Panama	0.200	0.016
Sudan	0.200	0.014
Ethiopia	0.300	0.004
Uganda	0.016	0.000
Grand Total:	475331.708	38542.775

STATEMENT-II*Provisional Figures, Value in Rs. Lakhs**Fruits & Vegetables*

Countries	Unit Qty. Apr. 94—Dec. 94 Value
Argentina	16.08
Australia	269.01
Austria	20.53
Bahamas	0.05
Baharain Is	532.36
Bangladesh	1808.37
Belgium	290.18
Butswana	0.04
Brazil	4.86
Brunei	3.39
Canada	260.36
Chad	
Chinese Taipei	
China P RP	
Congo P PEP	
Denmark	121.40
Egypt A RP	207.68
Ethiopia	0.31
Finland	8.50
France	922.31
Georgia	2.03
German F Rep	1504.03
China	3.97
Greece	432.86
Hongkong	65.64
Indonesia	0.27
Ireland	7.82
Israel	30.20
Italy	206.06
Ivory Coast	0.31
Japan	75.37
Jordan	114.66
Kenya	5.87
Korea Rp	2.50
Kuwait	558.83
Lebanon	0.16
Malawi	11.12
Malaysia	4084.14
Maldives	443.41
Mali	5.03
Mauritius	163.32
Mexico	5.98
Mongolia	0.15
Mozambique	
Nepal	126.40
Netherland	802.33
Netherlandantil	5.70
New Zealand	24.25
Norway	39.51
Oman	109.36
Pakistan	6.88
Panama Republic	
Philippines	0.03
Portugal	87.48
Qatar	171.28
Reunion	5.78
Romania	
Russia	108.24
Saudi Arab	1833.51
Setchelles	4.17
Singapore	2330.74

Countries	Unit Qty.	
	Apr. '94—Dec. '94 Value	
Solomon Is	7.13	
Somalia		
South Africa	90.68	
Spain	900.99	
Sri Lanka	2097.32	
St. Helena	0.03	
Sudan		
Sweden	6.96	
Switzerland	854.92	
Tanzania Rep	1.58	
Thailand	0.27	
Tonga		
Trinidad	1.09	
Tunisia	13.11	
U Arab Emts	7175.45	
UK	2596.97	
Ukraine	0.18	
USA	524.35	
Vietnam Soc Rep	0.07	
Yemen Republic		
Zambia	0.39	

Coal Supply to SEBs

2040. PROF. RITA VERMA: Will the Minister of POWER be pleased to state:

(a) whether Bharat Coking Coal Ltd. is not supplying coal to Uttar Pradesh and Punjab Electricity Boards;

(b) if so, the reasons therefor;

(c) whether a large amount of BCCL is outstanding against these two SEBs; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b) There has been a shortfall in the receipts of coal from Bharat Coking Coal Ltd. at the linked power stations of Punjab State Electricity Board and UP State Electricity Board.

The reasons for the shortfall in the supply of coal may be due to the inability of the coal companies and the railways to supply coal as per the approved coal linkage to the thermal power stations.

(c) As per the coal Company, the following amounts was outstanding as on 28.2.1995 against the two SEBs:

(Rs. in lakhs)

			Undisputed	Disputed	Total
Punjab State Electricity Board			—	10556	10556
Uttar Pradesh State Electricity Board			3915	4256	8171

(d) The disputed outstanding dues are on account of dispute over short receipt of coal, quality of coal supplied and statutory levies etc.

[Translation]

Development of Water Supply Schemes

2041. SHRI N. J. RATHVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government propose to provide additional funds to Gujarat for development of water supply schemes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P. K. THUNGON): (a) No, Sir.

(b) The question does not arise.

12.00 hrs.

[Translation]

SHRI RAM VILAS PASWAN (Rosera): I am very thankful to you for having given me an opportunity to speak on the Constitutional crisis arising in the State of Bihar. Today, once again I thank you for allowing me to raise those issues again.... (Interruptions)

Mr. Speaker, Sir, I would not have raised this matter, had the position in Bihar not come to such a pass. I am here after studying the situation in Bihar for about one and half month. I don't want it but some political parties must be feeling that whatever is happening in Bihar is in their interest and they also must be feeling happy. But tomorrow when elections to Parliament are held and members of Parliament are faced with the same situation, honourable members will realise if it is a President Rule or Election Commissioner's rule. I would not like to name him. I would like to say through you that deliberate attempts are being made to create constitutional crisis in Bihar. Earlier it was decided as the session of Bihar legislative Assembly will be over by the 15th of March and therefore, new Government in Bihar should be formed by 15th of March but the dates were procrastinated repeatedly. Earlier elections were scheduled to be held on 5th, 7th and 9th then after a few days, it was rescheduled for 15th, 19th and 22nd and then 25th and finally 25th was fixed for the elections. Consequently, the elections which should have been held by 15th of March, have now become 'Biral's Khichadi' and nobody knows the time when the results will be declared. Bihar Government have raised no objection for conducting free and fair elections. It was the job of the Union Government and the Election Commission to decide the requirement of C.R.P.F. and B.S.F. Whenever Election Commission desired, Home Commissioner and D.G.Ps were changed. It wanted to change the Home Secretary and the District Magistrate to be transferred, so the same was done. We had only desired that elections should be held as per scheduled dated but still in the first week of April, candidates belonging to our party in Gaya district, polling agents and all the presiding officers alongwith the D.M. and S.P. have been called to Delhi. We do not know if we will be required to go to U.N.O. when the elections in Delhi are held for there is the office of Election Commission in Bihar also and we could have been called there. But the most important thing is